

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 295/TL/2026

Subject : Petition under Sections 14, 15 and 79(1)(e) of the Electricity Act, 2003 read with the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2024 for grant of transmission license to Kurnool-IV REZ Power Transmission Limited.

Petitioner : Kurnool-IV REZ Power Transmission Limited (KIVRPTL)

Respondents : Central Transmission Utility of India Limited (CTUIL) & Ors.

Petition No. 296/AT/2026

Subject : Petition under Section 63 of the Electricity Act, 2003 for adoption of transmission charges with respect to the transmission system to be implemented by Kurnool-IV REZ Power Transmission Limited.

Petitioner : Kurnool-IV REZ Power Transmission Limited

Respondents : Central Transmission Utility of India Limited (CTUIL) & Ors.

Date of Hearing : **11.8.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Ms. Poorva Saigal, Advocate, KIVRPTL
Ms. Pallavi Saigal, Advocate, KIVRPTL
Shri S Vallinayagam, Advocate, TNPDC
Ms. Bhavya Arora, Advocate, TNPDC
Shri Akshayvat Kislay, CTUIL

Record of Proceedings

At the outset, the learned counsel for the Petitioner submitted that the Petitioner has complied with the directions issued vide the previous Record of Proceedings ("RoP") dated 7.7.2026, by impleading the Transmission Service Providers and placing on record the amended memo of parties vide affidavit dated 21.07.2026. She further submitted that CTUIL has also placed on record its compliance affidavit on 10.8.2026 in respect of the directions issued vide the previous RoP.

2. Learned counsel appearing for the Respondent TNPDCCL sought two weeks' time to file its reply in the present Petition.
3. After hearing the learned counsel for the parties, the Commission deemed it appropriate to grant all the Respondents two weeks' time to file their replies, if any, with a copy to the Petitioner, who may file its rejoinders, if any, within two weeks thereafter.
4. The Commission further directed the Respondent, CTUIL, to clarify, on an affidavit, identify the ATS in compliance of the Regulation 6.2 of the GNA Regulations.
5. The matters will be listed for hearing on **10.9.2026**.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)